

along with it some enclosures of resolutions and a copy of a letter signed jointly by more than 50 employees in connection with the labour problems of the Sir Gangaram Hospital, New Delhi;

(b) if so, the details thereof and the details of the reply sent to the Union by the Minister of Labour;

(c) the action taken thereto;

(d) whether it is also a fact that in this hospital, employees are not recruited through employment exchange even though there are more than 20 employees and the Government rule is that such establishments should recruit employees through Employment Exchange; and

(e) if so, the action taken by Government in the matter?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA):—(a)
to (c). Presumably reference in
part (a) is to the representation dated
November 27, 1978 addressed to the
Minister of State for Labour by the
President, Sir Gangaram Hospital Em-
ployees Union. The main allegations
in this representation relate to:—

(i) Enquiry into alleged misap-
propriation of funds and corruption
by the management.

(ii) absence of proper Rules and
Regulations for the Staff; and

(iii) non-implementation by the
management of 1972 Agreement;

As for allegations at (ii) and (iii)
above, the Delhi Administration have
called the parties for a discussion vide
their report dated December 18, 1978.
Allegations concerning misappropriation
of funds and corrupt practices by
the management can be pursued by
the aggrieved parties with the Minis-
try of Health. The Ministry of
Labour have also brought these alle-
gations to the attention of the Minis-
try of Health.

(d) and (e). Under the Employ-
ment Exchanges (Compulsory Noti-
fication of Vacancies) Act, 1959 esta-
blishments covered by the Act are
required to notify their vacancies to
the concerned Employment Exchan-
ges. Specific cases, if any, of non-
compliance in this regard can be pur-
sued by the aggrieved parties with
the appropriate authorities.

प्रस्पतालों में बर्ती

4568. श्री क्या राम सावध : क्या स्वास्थ्य
और परिवार कल्याण मंत्री यह बताने की कृपा
करेंगे कि

(क) केन्द्रीय सरकार के प्रस्पतालों तथा
केन्द्रीय स्वास्थ्य सेवा योजना में ड्रेसिंग की सफेद
कोट देना बन्द किये जाने के क्या कारण हैं; और

(ख) क्या सरकार का विचार ड्रेसिंग की
सफेद कोट देना फिर से शुरु करने का है ताकि
ये लोग बीबीधियों से अपने कपड़ों को सुरक्षित
रख सकें ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य
मंत्री (श्री जगदम्बी अताब-खान) :—(क) और
(ख) :— केन्द्रीय सरकार स्वास्थ्य योजना तथा
केन्द्रीय सरकार के प्रस्पतालों के ड्रेसिंग की बर्दियों
गृह मंत्रालय द्वारा निकाली गई यूनियन और
बर्दियों की हस्तपुस्तिका में निर्धारित नामों के अनुसार
दी जाती है। इस पुस्तिका में यह निर्धारित किया
गया है कि सदियों में एक नीला ड्रेसिंग कोट और
गर्मियों में खादी की सफेद बुरशर्ट दी जाए।

Deposit of Tin in Madhya Pradesh

4569. SHRI VASANT SATHE:

SHRI VIJAY KUMAR N.
PATIL:

SHRI S. R. DAMANI:

Will the Minister of STEEL AND
MINES be pleased tostate:

(a) whether recent survey has re-
vealed rich deposits of Tin in Madhya
Pradesh;

(b) if so, the details of the Survey
carried out and the result thereof; and

(c) the action taken/proposed in the
light of the survey findings and the
scheme formulated and details there-
of?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MÜNDA): (a) Occurrences of tin mineralisation have been located in certain parts of Bastar District, Madhya Pradesh.

(b) As a result of the surveys carried out so far by geological and geo-chemical surveys, and pitting and trenching, 18 blocks have been identified where tin mineralisation is indicated. Preliminary investigations have indicated resources of about 3340 tonnes of tin. Further investigations are in progress.

(c) A scheme for tin investigations in the various blocks over a period of three years commencing from field season 1978-79 has been formulated. The scheme envisages geological & geo-chemical surveys, pitting and trenching and bulk sampling. The State Government has also sought assistance of U.N.D.P. for exploration of tin in the area.

Transfer Policy for Teaching Staff of Medical Colleges in Delhi

4570. SHRI VASANT SATHE:

SHRI VIJAY KUMAR N.
PATIL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact the transfer policy for teaching staff of Medical Colleges in Delhi and Union Territories is not effectively implemented and the effected staff have represented against the arbitrary transfers;

(b) if so, furnish details thereof;

(c) number of persons who continues to remain at one station for more than 10 years while others were transferred frequently; and

(d) the steps taken for implementing effectively the guide lines formulated for transfer of teaching staff?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Transfers of Central Health Service Officers from one station to another is regulated in accordance with the general transfer pattern framed by this Ministry. While every effort is made to adhere to transfer pattern other administrative constraints like specific requirements of the institutions, availability of suitable replacements, teaching interests of the institutions have also to be kept in view while deciding transfers. Sometimes, the officers are engaged in important research work and their transfer at the crucial time would result in the dislocation of research work. Many officers who are under orders of transfer from stations like Delhi, Bombay, Calcutta to distant and less popular places also bring pressures from various sources (including at times political pressure) to secure cancellation of transfer orders. It is thus not always possible to follow the transfer pattern scrupulously. No representations have been received against "arbitrary" transfers from teaching staff in medical colleges. Transfers are always done in the interest of public service keeping in view the needs of